

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
154/241-242/PB/2021

IN THE MATTER OF:

MECAMIDI S.A. Through its Legal Representative Jean Leon Zekri	...	Applicant/Petitioner
Vs		
Mecamidi HPP India Pvt Ltd and Ors.	...	Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 09.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Ms. Ramni Taneja, Adv for Mecamidi SA through Jean Leon Zekri in CA 494/2021 petitioner 1 Mr. Sudhir Makkar, Sr. Adv. with Mr. Saumya Gupta, Mr. Shaishir Divatia for P-2
For Respondent	:	Mr. P. Nagesh, Sr. Adv. with Mr. Ankur Goel & Mr. Saket Singh, Advs. for R-1, 2, 3 & 4.
For G.H. Energy	:	Mr. Nakul Mohta, Mr. Bharat Monga, Advs.

ORDER

This matter is connected with item No. 1 i.e. 188/241-242/PB/2021, there are interconnected issues involved, which the Ld. Counsel wants to address this Bench.

At the request of Ld. Counsels, list the matter **on 13.04.2023** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)